

(a) and (b) The Union Government has issued revised guidelines for grant of funds under Accelerated Irrigation Benefit Programme (AIBP) in October 2013, which lay down the eligibility criteria for inclusion of projects and terms of funding/mode of disbursement for assistance under the Programme.

Further, as per letter dated 28.10.2015 of Ministry of Finance, Department of Expenditure, Government of India read with provisions in the above guidelines, the funding criteria for Major and Medium Irrigation (MMI) Projects under AIBP is as under:

MMI Project	Central: State
For General Category State	25:75
For North-Eastern and Hilly State	90:10
For area under Drought Prone Area Programme (DPAP), National Projects	60:40

Currently, the funding criteria for projects in Desert Development Programme (DDP) area is at par with that in DPAP area.

(c) No, Sir.

(d) and (e) Do not arise.

Compliance of sewage treatment norms

630. PROF. M. V. RAJEEV GOWDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the Ministry has done any assessment or has reliable figures about the proportion of sewage that is disposed into lakes, rivers, etc. after being treated;

(b) whether the Ministry has taken steps to increase compliance of sewage treatment norms; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) As per the assessment done by Central Pollution Control Board (CPCB) in 2015, sewage generation from the urban population is estimated to be around 61948 MLD as against the sewage treatment capacity of 23277 MLD.

(b) and (c) Under section 18(1) of Water (Prevention and Control of Pollution) Act 1974, State Pollution Control Boards (SPCBs)/Pollution Control Committees have been informed by Central Pollution Control Board (CPCB) that it is mandatory to set up STPs of adequate capacity and provide underground sewerage system to cover the entire local/ urban areas to bridge the treatment gap. Direction Under Section 5 of Environment (Protection) Act 1986 is also issued from time to time to urban local bodies for treatment of sewage.

MOU under AIBP

631. SHRI SURENDRA SINGH NAGAR: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether any Memorandum of Understanding was signed between the Central and the Uttar Pradesh Government for completion of Saryu Nahar Rashtriya Pariyojana, Bann Sagar Nahar Pariyojana, Arjuna Sagar Assistance Project and Madhya Ganga Canal Pariyojana Second Phase under the Accelerated Irrigation Benefit Programme (AIBP) for providing Central assistance;

(b) if so, the details thereof;

(c) the amount of Central assistance required for completion of all these projects during the current and the next financial years;

(d) the amount of Central assistance requested by the State Government from the Central Government for completion of the projects; and

(e) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN): (a) and (b) The Memorandum of Understanding (MoU) between Union Government and Govt. of Uttar Pradesh (UP) in connection with release of Central Assistance (CA) for completion of projects under Accelerated Irrigation Benefit Programme (AIBP) have been signed from time to time. Last such MoU for Madhya Ganga Canal Project Stage-II and Arjuna Sahayak Project were signed in 2013-14. Further, MoU for Saryu Nahar Pariyojna and Bansagar project were signed in 2015-16.

(c) to (e) The amount of eligible CA for a project depends upon its approved cost & expenditure etc. along with its funding pattern. During 2016-17, the Government of UP has submitted proposals for CA in respect of Bansagar project and Arjuna Sahayak